

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 601**  
**IB-557/ND/2022**

**IN THE MATTER OF:**  
**M/s. M M Iron and Steels**

**...PETITIONER**

**Vs.**

**M/s. ASPG Infrastructure Pvt. Ltd.**

**...RESPONDENT**

**Section**  
**U/s 9 of IB Code, 2016**

**Order delivered on 29.04.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Operational Creditor** :Mr. Jeetender Gupta and Mr.  
Ashish Mishra, Advs.

**For the Respondent/Corporate Debtor** :Mr. Mohit Nandwani, Adv.

**ORDER**

Heard the Ld. Counsel on behalf of the Corporate Debtor and rejoinder argument on behalf of the Operational Creditor. Both the sides may file their written submissions along with judicial decisions, if any. List the matter on **29.05.2024.**

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**